

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS' WELFARE  
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1447**  
**TO BE ANSWERED ON THE 01/08/2025**

**CAMPAIGN FOR ENSURING QUALITY OF FERTILIZERS**

1447. SHRI ASHOKRAO SHANKARAO CHAVAN:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether Government has issued instructions/directives to States to launch a campaign to ensure the quality of fertilizers;
- (b) if so, the details thereof along with the aims and the objectives of the said campaign;
- (c) the timeline for the implementation of this campaign at the State level;
- (d) the measures being taken to monitor and enforce compliance with fertilizer quality standards during the campaign;
- (e) whether Government has also asked the State Governments to regularly monitor the problem of fake and substandard agricultural inputs from its roots; and
- (f) if so, the details thereof along with the response of the State Governments in this regard?

**ANSWER**

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE  
(SHRI RAMNATH THAKUR)

(a) to (f): Government of India has issued instructions/directives to States to launch a campaign to ensure the quality of fertilizers. The objective of the campaign is to ensure available quality inputs to the farmers in adequate quantity. The Government supplies adequate quantities of fertilizer to the States/UTs based on the assessment conducted by Ministry of Agriculture and Farmers' Welfare. It is the responsibility of the States to ensure that adequate fertilizers are available to farmers at the right place and at the location where it is required.

The Fertilizers Control Order (FCO), 1985 strictly prohibits the manufacture /import/sale of any fertiliser which are not of the prescribed standards. State Governments are empowered under FCO to take strict legal action against the offenders. State Governments are regularly monitoring the manufacture and sale of fertilizers, through inspections and sample collection, to check spurious and substandard products.

The Government is regularly monitoring the enforcement action taken by State Governments. During the period April, 2025 to 25th July, 2025, numerous raids have been conducted across the country with 5,302 show cause notices issued, 2,172 licenses suspended/cancelled and 170 FIRs registered against defaulters.

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